

**HARYANA GOVERNMENT**  
**DEPARTMENT OF HEALTH & FAMILY WELFARE**  
**Notification**

The recent rapid spread of COVID Pandemic has caused distress to afflicted people leading to a surge in hospitalization and causing financial burden on the patients. The Government of Haryana is taking all measures to combat the pandemic and also making all efforts to make healthcare accessible to general public. The rates for treatment at private health facilities have been capped, which are playing equally important role in providing healthcare facilities to public at large during this hour of crisis. Immediate measures are required to address the situation of adequate availability of beds and healthcare for Haryana citizens and more specifically to poor families.

Therefore, the State Government has decided to notify the **Haryana State COVID Support Scheme** to ensure equal accessibility and availability of treatment at private hospitals for people Below the Poverty Line (BPL) and also to incentivize the private health facilities for providing in-patient hospital care.

2.           **Objectives of the Scheme**

The Scheme will incentivize private hospitals of Haryana treating COVID patients, who are bonafide residents of State of Haryana and support BPL families in bearing the expenditure associated with treatment at private COVID hospitals in the State and preference for admission.

3.           **Incentives under the Scheme**

- A.       Incentive to private COVID hospitals for providing indoor treatment to COVID patients, who are bonafide residents of Haryana, @ Rs. 1000/- per day for the number of days from admission to discharge but limited to a maximum of 7 days.
- B.       Incentive for COVID patients, who are State Government BPL card holders, who have not been excluded for bonafide reasons, @ Rs.5000/- per day for the number of days from admission to discharge but limited to a maximum of 7 days for the **indoor treatment** at private hospitals, to be paid directly to COVID hospital. The same would be deducted by the hospital from final bill of the patient at the time of discharge/death of the patient. 'A' above would also be implied in such cases.

- C. One-time Incentive for COVID patients, who are State Government BPL card holders, a lump sum amount of Rs.5000/- **under home isolation** and have not undergone hospitalization for bearing expenditure on medicines.

4. **Operation of the Scheme**

- i. The Scheme comes into effect from 05.05.2021.
- ii. The Scheme is applicable to all the registered COVID Hospitals across the State of Haryana.
- iii. The expenditure for the scheme would be borne out of Haryana Corona Relief Fund.

5. **Eligibility for availing the scheme**

- i. The Scheme will be applicable to all the COVID patients, who are **Haryana State residents** and have obtained Parivar Pehchan Patra (PPP).
- ii. All BPL card holders of Haryana, who have not been excluded for bonafide reasons, and not availing Ayushman Bharat scheme.
- iii. The Scheme will be applicable at all the COVID hospitals across the State, registered on GMDA portal.

6. **Procedure to be adopted and assistance to be provided by the Government under the Scheme**

- i. The hospital shall enter the details of all patients i.e. Haryana residents, PPP, SRF Id, Aadhar Id, COVID test report, CT Score & Clinical diagnosis (in case of RT-PCR negative patient), etc.
- ii. The identity of beneficiaries shall be verified automatically, by electronic integration.
- iii. The hospital shall update the admission and discharge details of all the patients.
- iv. The hospital shall submit claim for incentive of Rs. 1000/- per patient (Haryana Residents only) per day for the number of days from admission to discharge but limited to a maximum of 7 days.
- v. In case of treatment of BPL patients, the hospital shall reduce Rs. 5000/- per day, for the number of days from admission to discharge but

limited to a maximum of Rs. 35000/- for 7 days from the final bill, and submit claim for incentive.

- vi. The concerned Civil Surgeon will be the sanctioning authority and will approve the claim electronically through the portal.
- vii. The payment would be made electronically directly into the account of COVID hospitals, out of the Haryana COVID Relief fund.

#### **For Home isolation**

- i. All the COVID patients of BPL category, under home isolation, would be paid a lump sum amount of Rs. 5000/-, if they have not availed of hospitalization benefit under this scheme.
- ii. The amount would be transferred directly into their bank accounts.
- iii. State Nodal Officer (Technical) with the help of CRID Haryana/GMDA will ensure the necessary amendments to be made in the GMDA portal regarding verification of identity of the COVID patients of BPL category.
- iv. Any COVID patient of BPL category recognized by portal would be eligible for the incentive, as all the COVID patients of BPL category may require home isolation, even after the hospitalization. However, the incentive would be paid ONLY ONCE, per member of BPL family.
- v. There would be no requirement of sanctioning of such amount.
- vi. The amount would be released after the confirmation of COVID positive test report through SRF identity on the GMDA portal or CT score/Clinical diagnosis by COVID hospital directly to the beneficiaries' bank account mapped to PPP No.

#### **7. Administration of the Scheme**

- i. The Health Department in coordination with Finance Department will administer the Scheme.
- ii. HR Heal Portal maintained by GMDA would be used for implementation of Scheme. It would be enabled for verification of identity of the beneficiaries through SRF Identity (for COVID testing), PPP (for Haryana residency & BPL eligibility status), etc. and accordingly, fetching data from concerned web portals. The necessary IT system for which would be put in place and maintained by GMDA with the help of SIO NIC, Haryana.

- iii. Dr. Sultan Singh, HARSEC (M- 9416243824) would be the State Nodal Officer (Technical) for the scheme, GMDA portal and related technicalities e.g. necessary amendments, login Id's for COVID hospitals/ District Nodal Officers/ Civil Surgeons, etc.
- iv. Dr. Vandana Gupta, DHS would be the State Nodal Officer (Health) from Health Department.
- v. At the district level ADC-cum-District Citizen Resources Information Officer would be the District Nodal Officer and would be assisted by District Surveillance Officer from Health Department for the Scheme.
8. A copy of this notification is available on the website [haryanahealth.nic.in](http://haryanahealth.nic.in).

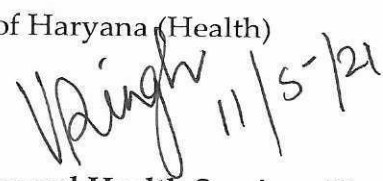
**RAJEEV ARORA, IAS**  
**Additional Chief Secretary to Govt. of Haryana**  
**Health Department**

**Endst. No.: 3 PM(COVID)/2021/2156-2206**

**Dated: 11.05.2021**

A copy is forwarded to the following for necessary action:

1. Additional Chief Secretary to Govt. of Haryana (DMER)
2. APS/ Hon'ble Chief Minister, Haryana
3. Managing Director, HMSCL, Haryana
4. Mission Director, National Health Mission, Haryana
5. All the Deputy Commissioners of State
6. All the Civil Surgeons of State
7. PS to Hon'ble Health Minister, Haryana
8. PS to Chief Secretary to Govt. of Haryana
9. PS to Additional Chief Secretary to Govt. of Haryana (Health)

  
**Director General Health Services, Haryana**  
**for: Additional Chief Secretary to Haryana Government**  
**Health Department**

**HARYANA GOVERNMENT**  
**DEPARTMENT OF HEALTH & FAMILY WELFARE**

**Notification**

In continuation of Government of Haryana notification issued vide letter no. 3PM(COVID)/2021/2156-2206 dated 11.05.2021, the State Government is pleased to make the following amendments:

Para '3' Point 'B' would be read as:

"Incentive for COVID patients, who are State Government BPL card holders and have not been excluded for bonafide reasons, would be provided free **indoor treatment** at all the private COVID hospitals, registered at HR Heal Portal. However, 'A' above would also be implied in such cases"

Para '6' Points 'v, vi, and vii' would be read as:

- v. In case of treatment of BPL patients, who are not covered under Ayushman Bharat Scheme, the hospital shall provide cashless treatment and submit bills for the same to CEO, Ayushman Bharat Haryana Health Protection Authority, Panchkula or its authorized representative, at the rates, as prescribed under Ayushman Bharat Scheme.
- vi. The CEO, Ayushman Bharat Haryana Health Protection Authority, Panchkula or its authorized representative will be the sanctioning authority for the entire scheme and will approve the claim electronically through the HR Heal portal.
- vii. The payment would be made electronically by Finance Department directly into the account of COVID hospitals, out of the Haryana COVID Relief fund.



Para '7' Point 'i and iv' under **Administration of the Scheme** would be read as:

- i. Ayushman Bharat Haryana Health Protection Authority, Panchkula in coordination with Finance Department will administer the Scheme.
- iv. The CEO, Ayushman Bharat Haryana Health Protection Authority, Panchkula or its authorized representative would be the State Nodal Officer for implementation of the scheme.

**RAJEEV ARORA, IAS**  
**Additional Chief Secretary to Government of Haryana**  
**Health Department**

**Endst. No.: 3 PM(COVID)/2021/2385-2484**

**Dated: 25.05.2021**

A copy is forwarded to the following for kind information and necessary action:

1. All the Additional Chief Secretaries/ Principal Secretaries/ Secretaries to Govt. of Haryana
2. APS/ Hon'ble Chief Minister, Haryana
3. CEO, Ayushman Bharat Haryana Health Protection Authority
4. Managing Director, HMSCL, Haryana
5. Mission Director, National Health Mission, Haryana
6. Director, Medical Education & Research
7. All the Commissioners of State
8. All the Deputy Commissioners of State
9. All the Civil Surgeons of State
10. PS to Hon'ble Health Minister, Haryana
11. PS to Chief Secretary to Govt. of Haryana
12. PS to Additional Chief Secretary to Govt. of Haryana (Health)

*Vaughn* 25/05/21

**Director General Health Services**  
**for Additional Chief Secretary to Haryana Government**  
**Health Department**